



# महाराष्ट्र शासन राजपत्र

असाधारण  
प्राधिकृत प्रकाशन

बुधवार, मे १०, २००६/वैशाख २०, शके १९२८

स्वतंत्र संकलन म्हणून फाईल करण्यासाठी या भागाला वेगळे पृष्ठ क्रमांक दिले आहेत.

## भाग आठ

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Municipal Corporations (Amendment) Act, 2006 (Mah. Act No. XIX of 2006), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

A. M. SHINDEKAR,  
Secretary to Government,  
Law and Judiciary Department.

### MAHARASHTRA ACT No. XIX OF 2006.

*(First published, after having received the assent of the Governor, in the "Maharashtra Government Gazette", dated the 10th May 2006).*

An Act further to amend the Mumbai Municipal Corporations Act, the Bombay Provincial Municipal Corporations Act, 1949 and the City of Nagpur Corporation Act, 1948.

Bom. III  
of 1888.  
Bom.  
LIX of  
1949.  
C.P.  
and  
Berar II  
of 1950.

WHEREAS it is expedient further to amend the Mumbai Municipal Corporation Act, the Bombay Provincial Municipal Corporations Act, 1949 and the City of Nagpur Corporation Act, 1948, for the purposes

(३५०)

hereinafter appearing ; it is hereby enacted in the Fifty-seventh Year of the Republic of India as follows :—

Short title  
and  
commence-  
ment.

1. (1) This Act may be called the Maharashtra Municipal Corporations (Amendment) Act, 2006.

(2) It shall come into force on such date, as the State Government may, by notification in the *Official Gazette*, appoint.

Insertion of  
section  
144E in  
Bom. III of  
1888.

2. After section 144D of the Mumbai Municipal Corporation Act (hereinafter referred to as “the Mumbai Corporation Act”), the following section shall be inserted, namely :—

Bom. III  
of 1888.

Levy of  
property  
tax at  
reduced  
rates in  
respect of  
buildings  
and lands  
of Special  
Develop-  
ment  
Projects.

“144E. Notwithstanding anything contained in section 140 or any other provisions of this Act, the property tax in respect of buildings and lands belonging to the Special Development Project shall be levied at such reduced rate, as the State Government may, by notification in the *Official Gazette*, from time to time, fix ; and different rates may be fixed for different periods and for different Special Development Projects.

*Explanation.*—For the purposes of this section, “Special Development Project” means,—

(i) a development project undertaken either by the Government or by the Planning Authority, within the meaning of clause (19) of section 2 of the Maharashtra Regional and Town Planning Act, 1966 ; or

Mah.  
XXXVII  
of 1966.

(ii) “a Mega Project” within the meaning of the Package Scheme of Incentives, 2001,

approved by the High Power Committee under the Chairmanship of the Chief Secretary to Government and declared by the State Government, by notification in the *Official Gazette*, to be the Special Development Project.”.

Amendment  
of section  
192 of Bom.  
III of 1888.

3. In section 192 of the Mumbai Corporation Act, after sub-section (4), the following sub-section shall be inserted, namely :—

“(5) Notwithstanding anything contained in this section or any other provisions of this Act, the octroi on the entry of articles mentioned in Schedule H, into *Brihan Mumbai*, for the consumption and use of the Special Development Project declared under section 144E shall be levied at such reduced rate, as the State Government may, by notification in the *Official Gazette*, from time to time, fix ; and different rates may be fixed for different periods and for different Special Development Projects.”.

Bom. 4. After section 129 of the Bombay Provincial Municipal Corporations Act, 1949 (hereinafter referred to as "the Provincial Municipal Corporations Act"), the following section shall be inserted, namely :—

Insertion of section 129-1A in Bom. LIX of 1949.

"129-1A. Notwithstanding anything contained in section 129 or any other provisions of this Act, the property tax in respect of buildings and lands belonging to the Special Development Project shall be levied at such reduced rate, as the State Government may, by notification in the *Official Gazette*, from time to time, fix ; and different rates may be fixed for different periods and for different Special Development Projects.

Levy of property tax at reduced rates in respect of buildings and lands of Special Development Projects.

*Explanation.*—For the purposes of this section, "Special Development Project" means,—

(i) a development project undertaken either by the Government or by the Planning Authority, within the meaning of clause (19) of section 2 of the Maharashtra Regional and Town Planning Act, 1966 ; or

(ii) "a Mega Project" within the meaning of the Package Scheme of Incentives, 2001,

approved by the High Power Committee under the Chairmanship of the Chief Secretary to Government and declared by the State Government, by notification in the *Official Gazette*, to be the Special Development Project."

5. In section 149 of the Provincial Municipal Corporations Act, after sub-section (5), the following sub-section shall be added, namely :—

Amendment of section 149 of Bom. LIX of 1949.

"(6) Notwithstanding anything contained in this section or any other provisions of this Act, the octroi on the entry of articles into the City, for the consumption and use of the Special Development Project declared under section 129-1A shall be levied at such reduced rate, as the State Government may, by notification in the *Official Gazette*, from time to time, fix ; and different rates may be fixed for different periods and for different Special Development Projects."

6. In section 152A of the Provincial Municipal Corporations Act, after sub-section (1), the following sub-section shall be inserted, namely :—

Amendment of section 152A of Bom. LIX of 1949.

"(1A) Notwithstanding anything contained in this section or any other provisions of this Act, the cess on the entry of goods into the City, for the consumption and use of the Special Development Project declared under section 129-1A shall be levied at such

reduced rate, as the State Government may, by notification in the *Official Gazette*, from time to time, fix ; and different rates may be fixed for different periods and for different Special Development Projects.”.

Insertion of section 115AA in C. P. and Berar II of 1950.

7. After section 115A of the City of Nagpur Corporation Act, 1948, the following section shall be inserted, namely :—

C. P. and Berar II of 1950.

Levy of property tax and octroi at reduced rates in respect of buildings and lands of Special Development Projects.

“ 115AA. Notwithstanding anything contained in section 114, 115 or any other provisions of this Act,—

(a) the property tax in respect of buildings and lands belonging to the Special Development Project shall be levied at such reduced rate, as the State Government may, by notification in the *Official Gazette*, from time to time, fix ; and different rates may be fixed for different periods and for different Special Development Projects ;

(b) the cess or octroi on the entry of goods into the City, for the consumption and use of the Special Development Project shall be levied at such reduced rate, as the State Government may, by notification in the *Official Gazette*, from time to time, fix ; and different rates may be fixed for different periods and for different Special Development Projects.

*Explanation.*—For the purposes of this section, “Special Development Project” means,—

(i) a development project undertaken either by the Government or by the Planning Authority, within the meaning of clause (19) of section 2 of the Maharashtra Regional and Town Planning Act, 1966 ; or

(ii) “a Mega Project” within the meaning of the Package Scheme of Incentives, 2001,

Mah. XXXVII of 1966.

approved by the High Power Committee under the Chairmanship of the Chief Secretary to Government and declared by the State Government, by notification in the *Official Gazette*, to be the Special Development Project. ”.